

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR
&
THE HONOURABLE MR. JUSTICE GOPINATH P.**

**Wednesday, the 19th day of April 2023 / 29th Chaithra, 1945
WP(C) NO. 13204 OF 2021(S)**

**IN RE: BRUNO (SUO MOTU) PUBLIC INTEREST LITIGATION
PROCEEDINGS INITIATED BY THE HIGH COURT IN THE MATTER OF
EXECUTIVE AND LEGISLATIVE INACTION OF THE STATE GOVERNMENT
IN THE MATTER OF PROTECTION OF ANIMAL RIGHTS.**

[RE-NAMED AS ABOVE AS PER ORDER DATED 02/07/2021 IN WP(C)]

RESPONDENTS:

- 1.UNION OF INDIA, REPRESENTED BY THE SECRETARY,
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING),
GOVERNMENT OF INDIA, KRISHI BHAVAN, NEW DELHI, PIN-110 001.**
- 2.THE ANIMAL WELFARE BOARD OF INDIA,
REPRESENTED BY ITS CHAIRMAN, NATIONAL INSTITUTE OF
ANIMAL WELFARE CAMPUS P.O., 42K STONE, DELHI-AGRA HIGHWAY,
NH-2, VILLAGE-SEEKRI, HARYANA, PIN-121 004.**
- 3.STATE OF KERALA, REPRESENTED BY THE CHIEF SECRETARY,
THIRUVANANTHAPURAM, PIN-695 036.**
- 4.STATE OF KERALA, REPRESENTED BY THE SECRETARY,
ANIMAL HUSBANDRY DEPARTMENT, THIRUVANANTHAPURAM, PIN-695 036.**
- 5.STATE OF KERALA, REPRESENTED BY THE SECRETARY,
LOCAL SELF GOVERNMENT DEPARTMENT,
THIRUVANANTHAPURAM, PIN-695 036.**
- 6.THE KERALA STATE ANIMAL WELFARE BOARD,
THIRUVANANTHAPURAM-695 036.**
- 7.THE KERALA VETERINARY AND ANIMAL SCIENCES UNIVERSITY,
POOKODE, LAKKIDI P.O., WAYANAD, PIN-673 576.**

8.STATE POLICE CHIEF, KERALA, THIRUVANANTHAPURAM, PIN-695 010.

ADDL. R9 IMPEADED

9.SRUTHY N.BHAT, ADVOCATE, HIGH COURT OF KERALA, AGED 27 YEARS,
D/O.O.H. NANDAKUMAR BHAT, SANSKRITHI GARDEN, PERANDOOR ROAD,
KALLOOR NORTH, KOCHI-682 026.

IS IMPEADED AS ADDL. R9 AS PER ORDER DATED 14/07/2021
IN IA.1/2021 IN WPC.

ADDL. R10 IMPEADED

10.DAYA ANIMAL WELFARE ORGANISATION (DAYA),
HAVING REGISTERED NUMBER E.R.737/01 WITH ITS REGISTERED
OFFICE AT XXII/459/A, PRAKASH ROAD, VELLOORKUNNAM,
MUVATTUPUZHA, ERNAKULAM-686 673, KERALA,
REPRESENTED BY ITS CO-ORDINATOR AMBILI B.

IS IMPEADED AS ADDL. R10 AS PER ORDER DATED 14/07/2021 IN
IA.2/2021 IN WPC.

ADDL. R11 IMPEADED

11.ANGELS NAIR, GEN. SECRETARY,
ANIMAL LEGAL FORCE INTEGRATION, AGED 54 YEARS,
KAPPILLIL HOUSE, PULLUVAZHY P.O., PERUMBAVOOR,
ERNAKULAM DIST. PIN-683 541.

IS IMPEADED AS ADDL. R11 AS PER ORDER DATED 14/07/2021
IN IA.5/2021 IN WPC.

ADDL. R12 IMPEADED

12.M.N. JAYACHANDRAN, AGED 63 YEARS, S/O.K. NARAYANAN NAIR,
RESIDING AT MUNDAMATTOM HOUSE, THODUPUZHA P.O.,
IDUKKI-685 584.

IS IMPEADED AS ADDL. R12 PER ORDER DATED 19/07/2021
IN IA.3/2021 IN WPC.

ADDL. R13 IMPEADED

13. P. SARAGANDHARAN, THUMBIL, EZHUPUNNA SOUTH P.O., CHERTHALA.
IS IMPEADED AS ADDL. R13 AS PER ORDER DATED 19/07/2021
IN IA.7/2021 IN WPC.

ADDL. R14 IMPEADED

14.THE THRIKKAKARA MUNICIPALITY, REPRESENTED BY ITS SECRETARY.
IS SUO MOTU IMPEADED AS ADDL. R14 AS PER ORDER
DATED 23/07/2021 IN WPC.

ADDL. R15 IMPEADED

15.THE STATE KUDUMBASREE MISSION,
REPRESENTED BY THE EXECUTIVE DIRECTOR.
IS SUO MOTU IMPEADED AS ADDL. R15 AS PER ORDER
DATED 02/08/2021 IN WPC.

ADDL. R16 IMPEADED

16.DHYAN FOUNDATION, A REGISTERED CHARITABLE TRUST,
REPRESENTED BY ITS TRUSTEE, DR.PRASAN PRABHAKAR,
AGED 48 YEARS, S/O.DR.M.C. PRABHAKAR,
RESIDING AT LAXMI PRASAD, PANAYAPILLY, KOCHI-682 005.
IS IMPEADED AS ADDL. R16 AS PER ORDER DATED 06/08/2021
IN IA.8/2021.

ADDL. R17 IMPEADED

17.ANIMAL RESCUE REHABILITATION & OVERALL WELLNESS (ARROW),
214/IX KADAMANNIL, KUMBAZHA NORTH, MYLAPRA P.O.,
PATHANAMTHITTA-689 671, REPRESENTED BY ITS MANAGING TRUSTEE.
IS IMPEADED AS ADDL. R17 AS PER ORDER DATED 09/08/2021
IN IA.11/2021.

ADDL. R18 IMPEADED

18.PEOPLE FOR ANIMALS (PFA), REPRESENTED BY ITS SECRETARY,
KARTHIKA, ANAYARA, THIRUVANANTHAPURAM-695 029.
IS IMPEADED AS ADDL. R18 AS PER ORDER DATED 09/08/2021
IN IA.10/2021.

ADDL. R19 IMPEADED

19.PEOPLE FOR ANIMAL WELFARE SERVICE (PAWS)-
THRISSUR CHARITABLE TRUST, RAJ VIHAR, POOTHOLE P.O,
THRISSUR-680 004, REPRESENTED BY ITS SECRETARY.
IS IMPEADED AS ADDL. R19 AS PER ORDER DATED 09/08/2021
IN IA.12/2021.

ADDL. R20 TO R25 IMPEADED

20.MUNICIPAL CORPORATION, THIRUVANANTHAPURAM,
REPRESENTED BY ITS SECRETARY.

21.MUNICIPAL CORPORATION, KOLLAM, REPRESENTED BY ITS SECRETARY.

22.MUNICIPAL CORPORATION, THRISSUR,
REPRESENTED BY ITS SECRETARY.

23.MUNICIPAL CORPORATION, KOCHI, REPRESENTED BY ITS SECRETARY.

24.MUNICIPAL CORPORATION, KOZHIKODE,
REPRESENTED BY ITS SECRETARY.

25.MUNICIPAL CORPORATION, KANNUR, REPRESENTED BY ITS SECRETARY.
ARE SUO MOTU IMPEADED AS ADDL. R20 TO R25 AS PER ORDER
DATED 09/08/2021 IN WPC.13204/2021.

ADDL. R26 IMPEADED

26.MADRAS ANIMAL RESCUE SOCIETY 4/339, SANGARAPURAM,
FIRST STREET, PALAVAKKAM, CHENNAI - 600041,
REPRESENTED BY ITS SECRETARY AND TRUSTEE,
VIVEK K. VISWANATH S/O K.V. ACHUTHAN, AGED 29 YEARS,
HAVING PERMANENT ADDRESS AT KARUNELLIPARAMBIL HOUSE,
KAIPARAMBU P.O., THRISSUR - 680546 AND NOW RESIDING AT
GODAVARI HOSTEL, IIT MADRAS, CHENNAI -600036.
IS IMPEADED AS ADDL R26 AS PER ORDER DATED 10.09.2021 IN
IA 13/21 IN WP(C) 13204/2021.

ADDL. R27 IMPEADED

27.SMT.RANJINI HARIDAS, AGED 39 YEARS, D/O.HARIDAS,
'HARISREE', PONNETH SOUTH TEMPLE ROAD,
CHILAVANNOR-682 020, TRUSTEE, HUMANITY FOR ANIMALS,
REG. NO.E 323/2015, ERNAKULAM.
ADDL. R27 IS IMPEADED AS PER ORDER DATED 08/10/2021
IN IA.18/2021 IN WPC.

P.T.O.

ADDL. R28 IMPEADED

28. GAURI MAULEKHI, AGED 44 YEARS, W/O. DUSHYANT MAULEKHI,
RESIDING AT 40/153, CR PARK, NEW DELHI-110 019.

ADDL. R28 IS IMPEADED AS PER ORDER DATED 08/10/2021 IN
IA.22/2021 IN WPC.

ADDL. R29 IMPEADED

29. SANGITA IYER, AGED 59 YEARS, D/O. MR. K. ANANTHARAMAN,
PERMANENTLY RESIDING IN TORONTO, CANADA, PRESIDENT,
VOICE FOR ASIAN ELEPHANTS SOCIETY, TORONTO, CANADA,
REPRESENTED BY HER POWER OF ATTORNEY SATISH MURTHI,
2ND FLOOR, BETA PLAZA, DR. KRISHNASWAMY ROAD,
COCHIN-682 035.

IS IMPEADED AS ADDL. R29 AS PER ORDER DATED 29/10/2021
IN IA.24/2021 IN WPC.

ADDL. R30 IMPEADED

30. DR. ZAHIRA. B., AGED 51 YEARS, W/O. DR. MANZOOR AHAMMED,
CHUNGASSERI MANZIL, PADA NORTH, KARUNAGAPPALLY P.O.,
KOLLAM-690 518.

IS IMPEADED AS ADDL. R30 AS PER ORDER DATED 12/11/2021 IN
IA.28/2021 IN WPC.

ADDL. R31 IMPEADED

31. SANTHOSH. T.S., AGED 46 YEARS, S/O. T.V. SASIDHARAN,
RESIDING AT THIRUNILATHU HOUSE, NETTOOR P.O.,
MARADU, ERNAKULAM-682 040.

IS IMPEADED AS ADDL. R31 AS PER ORDER DATED 30/11/2021 IN
IA.26/2021 IN WPC.

ADDL. R32 IMPEADED

32. UNION OF INDIA, REPRESENTED BY THE MINISTRY OF ENVIRONMENT
FOREST AND CLIMATE CHANGE (FOREST AND WILD LIFE DIVISION,
PROJECT ELEPHANT), NEW DELHI-110 003.

IS SUO MOTU IMPEADED AS ADDL. R32 AS PER ORDER
DATED 10/12/2021 IN WPC.

ADDL. R33 IMPEADED

33.PRADEEP P.D., AGED 33 YEARS, S/O.DIVAKARAN,

PUTHUVAL NIKARTH, PALLIPURAM P.O.,

CHERTHALA, 688 541, ALAPPUZHA.

IS IMPEADED AS ADDL. R33 PER ORDER DATED 28/02/2022

IN IA.1/2022 IN WPC.

ADDL. R34 IMPEADED

34.AKSHAY V.PRABHU, S/O.VEDANGA G.PRABHU, AKSHAYA HOSPITAL,

KADAVANTHRA, KOCHI, KERALA-682 020.

IS IMPEADED AS ADDL. R34 PER ORDER DATED 24/06/2022

IN IA.4/2022 IN WPC.

ADDL. R35 IMPEADED

35.KOLLAM DISTRICT PANCHAYATH, KOLLAM DISTRICT, PIN-691 001,

REPRESENTED BY ITS SECRETARY.

IS IMPEADED AS ADDL. R35 VIDE ORDER DATED 23/09/2022

IN IA.7/2022 IN WPC NO.13204/2021 (S).

ADDL. R36 IMPEADED

36. EDRAAC (ERNAKULAM DISTRICT RESIDENTS'

ASSOCIATION'S APEX COUNCIL), REG. NO.ER/735/03,

CORPORATION SHOPPING COMPLEX, SUBHASH CHANDRA BOSE

ROAD JUNCTION, PONNURUNNI, VYTTILA,

COCHIN-19, PIN-682 019.

IS IMPEADED AS ADDL. R36 VIDE ORDER DATED 23/09/2022 IN

IA.8/2022 IN WPC NO.13204/2021 (S).

ADDL. R37 IMPEADED

37. THE PUNALUR MUNICIPALITY, REPRESENTED BY ITS SECRETARY.

IS SUO MOTU IMPEADED AS ADDL. R37 AS PER ORDER

DATED 30/09/2022 IN IA.9/2022 IN WPC.

P.T.O.

ADDL. 38 IMPEADED

38. M/S. SREDHA MOBILE ARTIFICIAL INSEMINATION AND
VETERINARY SERVICES, REP. BY ITS MANAGING PARTNER
PRIYA PRAKASHAN, D/O.PRAKASHAN, NEERIKODE P.O.,
ALANGAD, ERNAKULAM-683 511.

ADDL. R38 IS IMPEADED AS PER ORDER DATED 25/11/2022
IN IA.18/2022 IN WPC.

ADDL.39 & 40 IMPEADED

39. SRI. RADHAKRISHNAN, PANANCHERRY HOUSE, PAYYAPPILLY MOOLA,
PUTHUR, THRISSUR-680 014

40. SRI. GANESAN, S/O.SRI. RADHAKRISHNAN, PANANCHERRY HOUSE,
PAYYAPPILLY MOOLA, PUTHUR, THRISSUR-680 014

ADDL.39 & 40 ARE IMPEADED SUO MOTU AS PER ORDER
DATED 09/03/2023 IN WP(C) 13204/2021(S).

ADDL. R41 IMPEADED

41. JOSE K.MANI, MEMBER OF PARLIAMENT, CHAIRMAN,
KERALA CONGRESS (M), STATE COMMITTEE OFFICE,
NEAR FIRE STATION, KOTTAYAM-686 001.

ADDL. R41 IS IMPEADED AS PER ORDER DATED 29/03/2023
IN IA.5/2023 IN WPC NO.13204/2021.

ADDL. R42 IMPEADED

42. JEEVAN RAJEEV, AGED 30 YEARS, S/O.RAJEEV. A.,
KARTHIKA, PAKKAIL P.O., KOTTAYAM-686 013.

ADDL. R42 IS IMPEADED AS PER ORDER DATED 29/03/2023
IN IA.6/2023 IN WPC NO.13204/2021.

ADDL. R43 & R44 IMPEADED

43. DR. K.P. SHIBU, AGED 53 YEARS, S/O. K.S. PAVITHRAN,
KURUNDODATH HOUSE, EROOR SPO., PIN-682 306.

P.T.O.

44. DR. ANITHA M.A., AGED 51 YEARS, W/O. DR. K.P. SHIBU,
KURUNDODATH HOUSE, EROOR SPO.
ADDL. R43 & R44 ARE IMPEADED AS PER ORDER DATED 29/03/2023
IN IA.8/2023 IN WPC 13204/2021.

ADDL. R45 IMPEADED

45. CHINNAKKANAL GRAMA PANCHAYAT, REPRESENTED BY ITS SECRETARY,
CHINNAKKANAL P.O., IDUKKI-685 618
ADDL. R45 IS IMPEADED AS PER ORDER DATED 29/03/2023 IN
IA.9/2023 IN WPC 13204/2021.

ADDL. R46 IMPEADED

46. SANTHAPARA GRAMA PANCHAYAT, REPRESENTED BY ITS PRESIDENT,
OFFICE OF THE SANTHANPARA GRAMA PANCHAYAT, SANTHANPARA P.O.,
IDUKKI DISTRICT, PIN-685 619.
ADDL. R46 IS IMPEADED AS PER ORDER DATED 29/03/2023 IN
IA.11/2023 IN WPC 13204/2021.

ADDL. R47 IMPEADED

47. DEAN KURIAKOSE, AGED 42 YEARS, S/O A.M. KURIAKOSE,
ANANICKAL HOUSE, PAINGOTTOOR P.O., KULAPPURAM,
MUVATTUPUZHA, ERNAKULAM DISTRICT, PIN-686 671.
ADDL. R47 IS IMPEADED AS PER ORDER DATED 29/03/2023 IN
IA.13/2023 IN WPC 13204/2021.

ADDL. R48 IMPEADED

48. KERALA INDEPENDENT FARMERS ASSOCIATION (KIFA),
5/518, NIRANATH BUILDING, THALAYAD P.O., UNNIKULAM,
KOZHIKODE-673 574, REPRESENTED BY ITS CHAIRMAN
SRI.ALEX OZHUKAYIL CHANDY FRANCIS, AGED 41 YEARS,
S/O.CHANDY FRANCIS, OZHUKAYIL HOUSE, KARIYATHUMPARA,
KALLANODE P.O., KOZHIKODE, PIN-673 615.
ADDL. R48 IS IMPEADED AS PER ORDER DATED 05/04/2023
IN IA.16/2023 IN WPC.

P.T.O.

ADDL. R49 IMPEADED

49. SUJIMOL K.R., AGED 32 YEARS, D/O.RAJU,
RESIDING AT KINTTAKAL 595 A, SINGUKANDAM, ANGANVADI,
SURANALLY, CHINNAKANAL, IDUKKI, KERALA-685 618.
ADDL. R49 IS IMPEADED AS PER ORDER DATED 05/04/2023
IN IA.17/2023 IN WPC.

ADDL. R50 & R51 IMPEADED

50. THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS &
HEAD OF FOREST FORCE, FOREST HEAD QUARTERS, VAZHUTHACAUD,
THYCAUD P.O., THIRUVANANTHAPURAM-695 014.
51. THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS (WILDLIFE) &
CHIEF WILDLIFE WARDEN (KERALA), FOREST HEAD QUARTERS,
THYCAUD P.O., THIRUVANANTHAPURAM-695 014.
ADDL. R50 & R51 ARE SUO MOTU IMPEADED AS PER ORDER
DATED 12/04/2023 IN WPC 13204/2021.



P.T.0

This Suo Motu writ petition again coming on for orders upon perusing the petition and this Court's order dated 05.04.2023 and upon hearing the arguments of DEPUTY SOLICITOR GENERAL OF INDIA & SRI.JAISHANKAR V.NAIR, CENTRAL GOVERNMENT COUNSEL for R1, SMT.M.U.VIJAYALAKSHMI, STANDING COUNSEL for R2, SRI.ASOK M.CHERIAN, ADDITIONAL ADVOCATE GENERAL for R3 to R6, SMT.AYSHA YOUSEFF & SRI.MANU GOVIND, Advocates for R7, SRI.SHAJI.T.A., DIRECTOR GENERAL OF PROSECUTION & P.NARAYANAN, ADDL.PUBLIC PROSECUTOR for R8, Advocate SMT.SRUTHY N.BHAT (PARTY IN PERSON) as Addl.R9, M/S.ADITHYA RAJEEV & NIHARIKA HEMA RAJ, Advocates for R10, SRI.ANGELS NAIR PARTY IN PERSON AS Addl.R11, M/S.GANGA A.SANKAR, REJIVUE, THANUJA ROSHAN, CHACKOCHEN VITHAYATHIL, VISHNU RAJAGOPAL, VISWAJITH.C.K. & GISHA G.RAJ, M.R.HARIRAJ Advocates for Addl.R12, M/S. B.S.SWATHI KUMAR, ANITHA RAVINDRAN & HARISANKAR N UNNI, Advocates for Addl. R13, SRI.S. JAMAL, Advocate for Addl. R14, M/S. K.V.PRAKASH, D.G. VIPIN, KAROL MATHEWS SEBASTIAN ALANCHERRY, Advocates for Addl.R15, M/S.ASWIN GOPAKUMAR, KANDAMPULLY VIKRAM & NIKITHA SUSAN PAULSON for Addl. R16, M/S.KRISHNA PRASAD. S, SINDHU S.KAMATH & ROHINI NAIR, Advocates for Addl.R17, M/S.PRASANTH S.R. & BHANU THILAK, Advocates for Addl.R18, SRI.BRIJESH MOHAN, Advocate for Addl.R19, SRI. NANDAKUMARA MENON SENIOR ADVOCATE ALONG WITH SRI.P.K.MANOJ KUMAR ADVOCATE FOR Addl.R20, SRI.M.K.CHANDRAMOHAN DAS & SRI.S. SREEKUMAR ADVOCATE FOR Addl.R21 , SRI.SANTHOSH.P.PODUVAL ADVOCATE FOR Addl.R22, SRI.K.JANARDHANA SHENOY, SC for Addl.R23 and of SRI.V.KRISHNA MENON ADVOCATE FOR ADDL.R.24, SMT.MEENA JOHN ADVOCATE FOR ADDL R.25, M/S. S.R.K. PRATHAP, JISSMON A.KURIAKOSE, Advocates for R26, SMT.RANJINI HARIDAS (PARTY IN-PERSON) for Addl. R27, M/S. P.R. VENKATESH & KEERTHIVAS. G., Advocates for Addl. R28, M/S.UMA DEVI. M., Advocate for Addl.R29, M/S. RAJESH VIJAYAN & SIKHA S.NAIR, Advocates for Addl. R30, M/S. C.A. MAJEED, K.H. ASIF, MOLTY MAJEED, P.B. UNNIKRISHNAN NAIR & MATHEW VARGHESE, Advocates for Addl. R31, SRI.JAISHANKAR V.NAIR, CENTRAL GOVERNMENT COUNSEL for Addl. R32, M/S.ADITYA THEJUS KRISHNAN & FERHA AZEEZ, Advocates for Addl.R33, M/S.BHANU THILAK & S.R.PRASANTH, Advocates for Addl. R34, SRI.MANOJ RAMASWAMY, Advocate for Addl. R35 & R37 SMT.SREEJA SOHAN, SRI.ATUL SOHAN Advocates for Addl. R36, SRI.ANIL SIVARAMAN, Advocate for Addl. R38, SRI.G.SREEKUMAR (CHELUR), for Addl.R39 & R40, M/S. AUGUSTINE JOSEPH, TONY AUGUSTINE & AISWARYA E.J. VETTIKOMBIL, Advocates for Addl. R41, M/S.NEERAJ NARAYAN & HARIKRISHNAN. R., Advocates for Addl. R42, M/S.CHANDRASEKHAR & P.M. SATHEESH, Advocates for R43 & R44, M/S. SABU GEORGE, P.B. KRISHNAN, P.B. SUBRAMANYAN, MANU VYASAN PETER & DILIP THOMAS, Advocates for R45, SRI.JOICE GEORGE, Advocate for R46, SRI.ARUN THOMAS, Advocate for R47, M/S.ALEX M.SCARIA, SARITHA THOMAS, ALEN J.CHERUVIL, SAHL ABDUL KADER & SANJITH KUMAR. R., Advocates for R48, M/S.PAUL P.ABRAHAM & TOBIAS TOGI MATHEW, Advocates for R49 and of SRI.NAGARAJ NARAYANAN, SPECIAL GOVERNMENT PLEADER & SRI.S.RAMESH BABU (SENIOR ADVOCATE) & SRI.T.C.SURESH MENON, AMICI CURIAE, the Court passed the following:

P.T.O.

A.K.JAYASANKARAN NAMBIAR, J.
&
GOPINATH P., J.

W.P.(C).NO.13204 OF 2021

Dated this the 19th day of April, 2023

O R D E R

Gopinath P., J.

Through our order dated 5.4.2023, we had directed the constitution of a Task force comprising of certain officials to deal with the problem of human-animal conflict in Idukki District. In partial modification of the said order, we direct the constitution of Task Forces for the Districts of Idukki, Palakkad and Wayanad consisting of the following members with immediate effect:

- (i) The Revenue Divisional Officer concerned.
- (ii) The Divisional Forest Officer/Wildlife Warden having jurisdiction over the area in question.
- (iii) The Station House Officer concerned.
- (iv) The Panchayat President of the Panchayath concerned and
- (v) The Secretary, District Legal Services Authority of the Districts concerned who shall also act as the Convenor of the Task Force.

2. As soon as the Task Forces are constituted, a report detailing the composition of each of the Task Forces so constituted and the complete list of Task Forces constituted in all the three Districts, pursuant to this order, shall be made available before this Court by the next date of posting, namely, 3.5.2023. The Task Forces constituted with immediate effect shall also commence their tasks of formulating measures to prevent elephant incursion into human settlement areas within the territorial limits of their respective Panchayaths as already directed by us in our earlier order dated 5.4.2023.

3. In further modification of the order dated 5.4.2023, we direct that the Officers who shall be involved in the translocation of the wild elephant [Arikkomban] stated to be causing problems in the Chinnakkanal area, as set out in paragraph 9 of the aforesaid order dated 5.4.2023 will stand modified as follows:

- (i) Sri. Arun R.S - Chief Conservator of Forests (High Range Circle), Kottayam.
- (ii) Dr. Arun Sakharia, the Chief Forest Veterinary Officer.
- (iii) Sri.Ramesh Bishnoi IFS, Divisional Forest Officer, Munnar.

All further directions contained in paragraph 9 of the earlier order will continue to operate. The above modification is made on the request of Sri.Nagaraj Narayanan, Special Government Pleader (Forests).

4. Having heard the learned Additional Advocate General and the counsel appearing for various parties in these proceedings, we direct that any alternative site, that may be suggested by the Government of Kerala for translocating the wild elephant stated to be causing problems in Chinnakkanal area shall be submitted in a sealed cover to the Expert Committee constituted by us through our order dated 29.3.2023. The members of the Committee shall examine the feasibility and shall ensure that the details of the alternate site are kept confidential awaiting further orders from this Court. If the Committee approves the alternate site suggested, then the capture and shifting of the animal in terms of the earlier orders issued by us, to the said alternate site, need not await further orders from this Court.

Post on 3.5.2023. The Registry shall communicate a copy of this order to the Member Secretary, Kerala State Legal Services

Authority, for issuing consequential directions to the District Legal Services Authorities concerned.

Sd/-
A.K.JAYASANKARAN NAMBIAR
JUDGE

Sd/-
GOPINATH P.
JUDGE

prp/19/4/23

